

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7441
ANSWERED ON:22.05.2012
NOMADIC TRIBES IN CENSUS
Deo Shri Kalikesh Narayan Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the enumeration of Denotified, Nomadic and Semi-Nomadic tribe community has been taken up under the Census 2011 as per the direction of the Supreme Court;
- (b) if so, the details of their population, State-wise and Community-wise; and
- (c) if not, the reasons thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): Madam; In 2011 Census all those living in the country at the time of Census taking, including Denotified, Nomadic and Semi-Nomadic communities were enumerated without any omission and duplication. However, only those castes and tribes have been enumerated separately which are specifically notified as Scheduled Castes/Scheduled Tribes as per Presidential Order under the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) Order, 1950 amended from time to time.

(b) to (c): The Census 2011 results have so far been released only provisionally which do not include data on Scheduled Castes and Scheduled Tribes.